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Cr1.A.No. 238-239 OF 2004
ITEM No.1-A
(For judgment)

Court No.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS.238-239 OF 2004

State of M.P.Appellant (s)

VERSUS

Dharkole @ Govind Singh and Ors.Respondent (s)

(HEARD BY HON'BLE ARIJIT PASAYAT AND C.K. THAKKER,JJ.)

Date : 29/10/2004 This Petition was called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s) Mr. Manu Shrivastav,Adv.
Ms. Vibha Datta Makhija,Adv,

For Respondent (s) Mr. D.N. Mishra,Adv.

The Court made the following
J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced the judgment of the Court. The appeals are all owed in terms of the signed judgment. REPORTABLE.
The respondents shall surrender to custody forthwith to serve remainder of sentence.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master

Signed Reportable judgment is placed on the file.